

2288/CR/2017
27/06/2017

R.K. JAIN M.Com., LL.B.

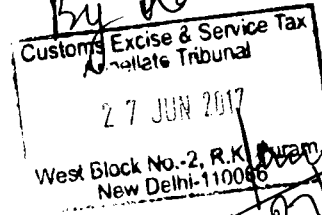
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



**1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/10480/17/R21932
22-06-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10480/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-57/2017 dated 19-6-2017, please find **enclosed** herewith a Pay Order No 028406 dated 23-6-2017 for Rs 676/-drawn at Axis Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above
PI

2493/CR/2017
14/07/2017
R.K. JAIN M.Com., LL.B.

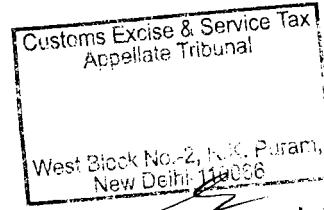
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& Clarifications; Excise & Customs Case Referencer;
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Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10480/17/R21956
12-07-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10480/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-57/2017 dated 4-7-2017, please find **enclosed** herewith a Pay Order No 028617, dated 12-7-2017 for Rs 276/-drawn at Axis Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above
PI

2568/CR/2017
24/07/2017

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
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& Clarifications; Excise & Customs Case Referencer;
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Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

By Hand
24 JUL 2017
CUSTOMS EXCISE & SERVICE TAX
Appellate Tribunal
West Block No.-2, R.K. Puram,
New Delhi-110066
+ D.D. Rs. 356 only
24/07/2017

1512-B, Bhisim Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10480/17/R21962
21-07-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

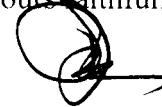
Sub: My RTI Application No. RTI/10480/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-57/2017 dated 7-7-2017, please find **enclosed** herewith a Pay Order No 028735, dated 21-7-2017 for Rs 356/- drawn at Axis Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above
PI

F. No. 1257 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 07/07/17
ID No 1257/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10480/17 Dt. 5/6/17 and our ID No. 1257/17 the information received from S.M. BANCH containing 178 pages is enclosed herewith for your reference please.

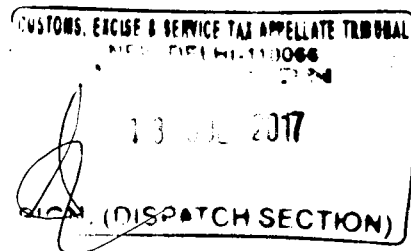
You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 356/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer



INFORMATION NOTE

Subject: Information sought under RTI Act 2005- RTI No. P-195/10480/17 dated 05/06/2017 filed by Sh. R.K. Jain. -reg.

Ref : CPIO ID NO.12-57/2017 dated 06/06/2017 & reminder dated 28/06/2017.

Kindly refer to Sh. R.K. Jain, R.T.I application NO.P-195/10480/17 dated 05/06/2017 (CPIO ID No. 12-57/17 dated 06/06/2017) wherein the applicant has sought the information relating to point 4(A to C). The said RTI Application was forwarded by the CPIO CESTAT, New Delhi to SM Branch, and received on 08/06/2017. The para wise reply to the said R.T.I application is as under:-

- 4-(A-B). Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (171+7=178 pages in total) are hereby forwarded for onward transmission to the applicant.
- 4(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the register. Copies of relevant pages of the register are enclosed.

The applicant may be informed accordingly.


03/7/17
Assistant Registrar
Single Member Branch

Date: 07/07/2017

To

The Assistant Registrar/
CPIO, New Delhi.

Enclose: As above (total 178 page).

F. No. 12-57/ CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 4/7/17
ID No. 12-57/17

To,

Sh. R.K. Jain
1512-B, Bhisim Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.


Sir,

Please refer to your RTI application No. 10480/17 Dt. 5/6/17 and our ID No. 12-57/17 the information received from AR(Excise) containing 138 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 276/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

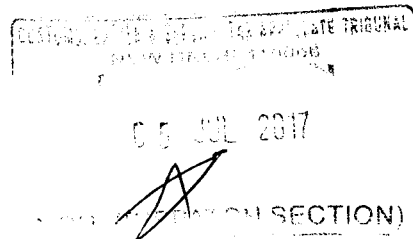
Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

oll



**Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066**

Excise Division Bench

Subject: Reply of RTI No. P/195/10480/17, ID No.12-57/2017 dated 16.06.2017

Information sought by information seeker given as below for said RTI.

Point-(A):The copies of the Hon'ble High Court orders and Supreme Court orders for the period 15/03/2017 to 29/05/2017 is enclosed. (54+79=133 pages enclosed)

Point-(b):The copies of the Register, records for the period 10/03/2017 to 17/05/2017 is enclosed.(5 pages enclosed).



Point-(c): Register's copy may be seen please.


TOTAL PAGES: 138

DATE-

COPY To

C.P.I.O.


**Assistant Registrar
Excise Division Bench**



3/7/17

Reminder

F. No. 12-57 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated 28/6/17

ID No 12-57/17

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application No. 10482/17 dated 5/6/17 of Mr./Mrs. R.K. Jain and CPIO ID No 12-57/17 the requisite information was called for from you, the same have not been provided by you till dated despite of my letters/reminders date. 06/06/17 issued to you as deemed CPIO. As the things are in custody of the section under your control.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.



(V.P. Pandey)

Central Public Information Officer

Copy to:-

1. _____
2. AR/ T-0 - I/C S.M. Barch
3. _____

30/6/17

F. No. 12-57/ CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 19/6/17
ID No. 12-57/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.


Sir,

Please refer to your RTI application No. 10480/17 Dt. 5/6/17 and our ID No. 12-57/17 the information received from DR Customs B2 containing 338 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 676/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

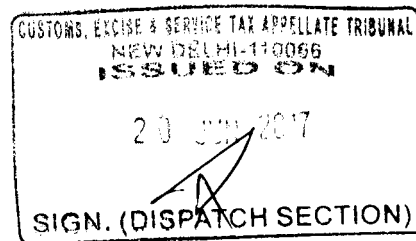
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

o/c



4(A) In this regard please find enclosed herewith copies of orders, Judgements, Degrees and notices received from Hon'ble High Court and Supreme Court (consisting of 334 pages) from 01/04/2017 to 14/06/2017 are enclosed.

4(B) Copy of Diary Register of Supreme Court and High court order consisting of 3 pages(pages Sr.No.1-3) for the period from 01/04/2017 to 14/06/2017(S.No. 46-101) enclosed .

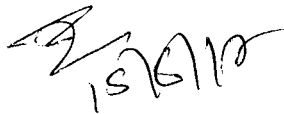
4(C) Compliance of Hon'ble Supreme Court/High Court orders is consisting of one page.

CPIO is requested to transmit the same to the applicant.

Encl.:- 338 Pages.


Deputy Registrar
Customs Branch


To Head Clerk
CPIO, CESTAT,
Delhi


15/6/17

F. No. 12-57 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 06/6/17

ID No. 12-57/17

Subject: Information sought under RTI Act, 2005.

Sir,

Please refer to RTI application No. 10480/17 dated 05/6/17 of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10480/17 dated. 05/6/17 CPIO ID No. 12-57/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 20/6/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Copy to: DR (CUSTOMS & ST) Central Public Information Officer

1. AR Etane

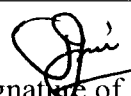
2. ~~AR S.M.~~ T.O-I/C (S.M.)

3. _____

4. Shri R. K. Jain, 1512-B, Bhishma Pitamaha Marg, Wazir Nagar,
New Delhi-110003



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 15-3-2017 till the date of the providing the information.</p> <p>(B) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 15-3-2017 till the date of providing the information.</p> <p>(C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 38F 173738 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


 Signature of Applicant
 Telephone No. : 9810077977
 011-24651101, 24690707
 Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/-----asn

C-382/CR/2017
04/07/2017.

R.K. JAIN M.Com., LL.B.

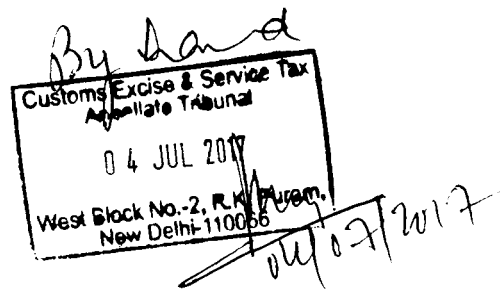
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book of Foreign Trade Policy & Procedures



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Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/10479/17/R21948
04-07-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi- 110066

Sub: My RTI Application No. RTI/10479/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-58/2017 dated 28-6-2017, please find **enclosed** herewith a Pay Order No 028507, dated 4-7-2017 for Rs 364/-drawn at Axis Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above
PI

2494/CR/2017
14/07/2017

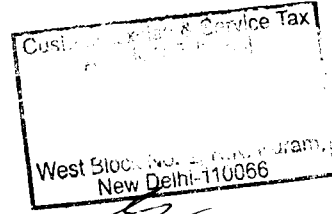
R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of



1417

Central Excise Law Guide; Central Excise Tariff of India;
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& Clarifications; Excise & Customs Case Referencer;
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book of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/10479/17/R21957

12-07-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10479/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-58/2017 dated 4-7-2017, please find **enclosed** herewith a Pay Order No 028620, dated 12-7-2017 for Rs 182/- drawn at Axis Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above

PI

2289/CR/2017
27/06/2017.

R.K. JAIN M.Com., LL.B.

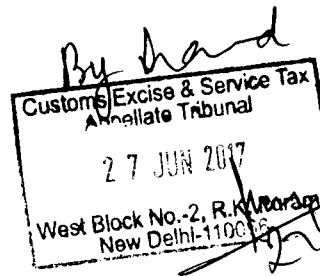
President, Excise and Customs Bar Association

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& Clarifications; Excise & Customs Case Referencer;
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**1512-B, Bhisim Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/10479/17/R21937
26-06-2017

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10479/17, dated 03/06/17

Dear Sir,

As desired in your letter Id No.12-58/2017 dated 21-6-2017, please find **enclosed** herewith following postal Orders for Rs. 190/-

1. Postal Order No 50H 994694 for Rs 100/-.
2. Postal Order No 89G 373562 for Rs. 50/-.
3. Postal Order No 18G 271787 for Rs. 20/-
4. Postal Order No 18G 271204 for Rs. 20/-

The excess amount of Rs.2/-is waived in your favour.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above
PI

F. No. 12-58 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 4/7/17

ID No. 12-58/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10479/17 Dt. 5/6/17 and our ID No. 12-58/17 the information received from AR (Excise) containing 91 pages is enclosed herewith for your reference please.

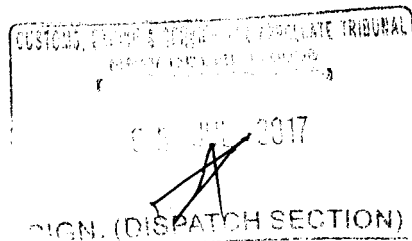
You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 182/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer



RTI File Excise Appeal Branch 2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K. Puram, New Delhi.

INFORMATION NOTE

Subject: Information sought under RTI Act 2005- RTI No. P-195/10479/17 dated 03/06/2017 filed by Sh. R.K. Jain. -reg.

Ref : CPIO ID NO.12-58/2017 dated 06/06/2017.

Please refer to CPIO note dated 07/06/2017 of CPIO issued under I.D. No.12-58/17 on the captioned subject. The Para wise reply is as under:-

4-(A). In this regard it is to inform that the list of the "daily after court cause list"(daily orders) is being uploaded suo-motu on the CESTAT website daily by the concerned Court Masters/PA/SPS, applicant may see or collect the same from the CESTAT website. The said information is being uploaded w.e.f. 05/01/2017 on the CESTAT website to save money and time of the Govt. and in the larger public interest, Also for the facility of RTI application mover.

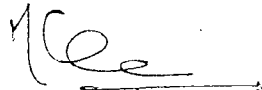
4-(B). Photo copies of the Assistant Registrar's Diary w.e.f. 20/03/2017 to 18/06/2017 in respect of Excise appeal Branch (consisting 91 pages) is hereby being forwarded for onward transmission to the applicant.

Photo copies of AR's Diaries w.e.f. from 01/01/2017 to 31/03/2017 has already been supplied to the applicant under in R.T.I application No. P/195/10370/2017, ID No. 12-24/2017 .

There are various entries in the diary but due to clerical mistake any entry may be missed or there may be mistake in recording of any appeal number. Therefore, ^{for} confirmation, relevant record will be final.

4 (C). Photo copies are made on various dates not on any fixed day but after the date of filing of RTI application.

This may be forwarded to the applicant.


Assistant Registrar
Excise Division Branch *Mhas.*

Date:03/07/2017

Enclose:- as above (91 Pages).

3/7/17

F. No. 12-58 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 28/6/17

ID No. 12-58/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10479/17 Dt. 5/6/17 and our ID No. 12-58/17 the information received from AR(S.M.) containing 102 Pags is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 364/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

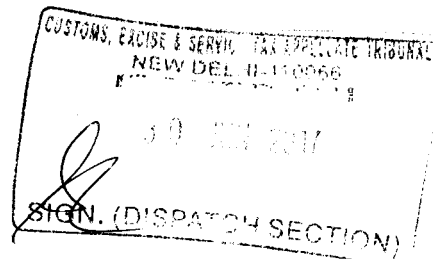
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

ok



F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.
SM APPEAL BRANCH.

INFORMATION NOTE

Subject: Information sought under RTI Act 2005- RTI No.
P-195/10479/17 dated 03/06/2017 filed by Sh.
R.K. Jain. -reg.

Ref : CPIO ID NO.12-58/2017 dated 06/06/2017.

Please refer to CPIO note dated 07/06/2017 of CPIO issued under I.D. No.12-58/17 on the captioned subject. The Para wise reply is as under:-

- 4-(A). In this regard it is to inform that the "daily after court cause list" is being uploaded suo-moto on the CESTAT website daily by the concerned Court Master of SM Appeal Branch and the applicant may collect the same from the CESTAT website. The said information is being uploaded w.e.f. 05/01/2017 on the CESTAT website to save the money and time of the Govt. and in the larger public interest and also to maintain the transparency in the tribunal.
- 4-(B) Photo copies of the Assistant Registrar's Diaries w.e.f. 25/03/2017 to 23/06/2017 in respect of SM appeal Branch (consisting 182 pages in total) are hereby forwarded for onward transmission to the applicant. Photo copies of AR's Diaries w.e.f. from 18/01/2017 to 24/03/2017 have already been supplied to the applicant under in R.T.I application No.P-195/10370/2017(CPIO ID NO. 12-24/17).
- 4(C). The Copies of the Assistant Registrar's being supplied to the applicant under the in RTI application, were photo copied on 27/06/2017,

The applicant may be informed accordingly.


Assistant Registrar
Single Member Branch

Date: 28/06/2017.

To,

The Assistant Registrar/
CPIO, New Delhi.

Enclose:- as above (182 Pages).

F. No. 1258 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 21/6/17
ID No. 1258/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10479/17 Dt. 5/6/17 and our ID No. 1258/17 the information received from DR (Customs Bd) containing 94 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 188/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

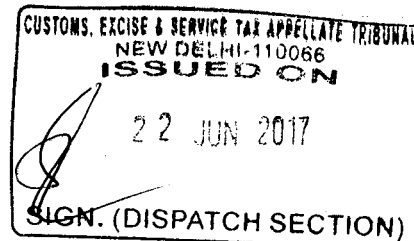
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

8/4



Subject :- Sh. R.K.jain, RTI application No. RTI/P- 195/10479/2017 Dated 03/06/2017.

Reference:- CPIO I.D. No. 12-58/2017 Dated 07/06/2017 filed by Sh. R. K.Jain.

Kindly refer to Sh.R.K.jain R.T.I. application dated 03/06/2017. The available information is as under:-

- 4(A) In this regard it is to inform that the daily after court cause list is being uploaded suo-moto on the CESTAT website daily by the concerned Court Master of Customs Appeal branch and the applicant may collect the same from the CESTAT website. The said information is being uploaded w.e.f. 05/01/2017 on the CESTAT website to save the money and time of the Govt. and also in the larger public interest *and also to maintain the transparency of the tribunal.*
- 4(B) Please find enclosed herewith copy of AR 's Diary in r/o Customs & Service Tax consisting of 94 pages w.e.f 01/05/2017 to 16/06/2017. The copies of AR's diary w.e.f. 01.02.2017 to 30.04.2017 of Customs Appeal Branch has already been supplied to applicant in R.T.I application No. P-195/10370/2017 (CPIO ID-12-24/17).
- 4(C) Date of photocopy of AR's Diary has been made on 19/06/2017.

The CPIO is requested to transmit the same to the applicant.

Encl: 94-Pages

[Signature]
19/6/17
Deputy Registrar
Customs Branch
[Signature]
H.C.

Head Clerk

To
CPIO, CESTAT,
Delhi

[Signature]
20/6/17

F. No. 12-58 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 07/06/17

ID No. 12-58/17

Subject: Information sought under RTI Act, 2005.

Sir,

Please refer to RTI application No. 10479/17 dated 05/6/17 of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10479/17 dated. 05/6/17 CPIO ID No. 12-58/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 20/6/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Central Public Information Officer

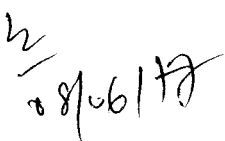
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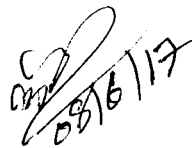
1. DR (CUSTOMS & ST-)

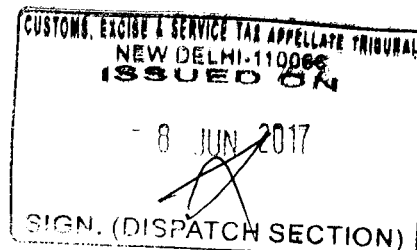
2. AR Exure

3. AR (S.M.) T.O. I/C (S.M.)

4. Shri R. K. Jain, 1512-B, Bhishma Pitamaha Marg, Wazir Nagar, New Delhi-110003


08/06/17


08/06/17



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of After Court Cause List for all Benches at New Delhi for the period 20-3-2017 till date of providing the information. (B) Please provide copies of Assistant Registrar's Diary for the period 20-3-2017 till date of providing the information of the cases fixed for hearing or those adjourned or those heard for all the Benches of the CESTAT at New Delhi. Even if there is no entry on any particular date, copy of the same may also be sent to the applicant. (C) Please also intimate the date on which the copies of the Assistant Registrar's Diary being supplied to the applicant under the RTI Application, were photocopied. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 38F 173737 for Rs. 10 towards payment of fee is enclosed herewith.	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/---asn

F. No. 12-59 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 21/6/17

ID No. 12-59/17

To,

Ms Jati Thakur
12893, Gali Numberdar
Wali Motia Khan Nagar Nadgar
Thana, New Delhi - 110055

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. DOREV/17/9605-4 Dt. 12/4/17 and our ID No. 12-59/17 the information received from DR (A) containing 01 Page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

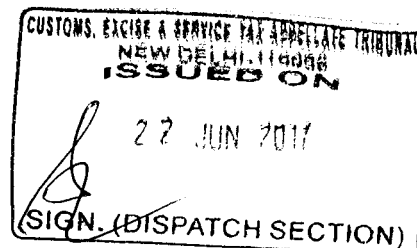
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer





F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

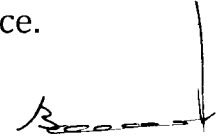
Dated : 20.06.2017
I.D. No. 12-59/2017

Sir/Madam,

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application No. DOREV/R/2017/90054 dated 12.05.2017 filed by Ms. Jyoti Thakur in CPIO I.D. No. 12-59/2017, and forwarded by Ministry vide letter number F. No. R.20011/84/2017-Ad.IC(CESTAT) dated 08.06.2017, the point wise reply is as under:

1 to 10. None of the information sought pertains to this office.



(Bineesh Kumar K.S.)
Deputy Registrar (Admn.)

To

CPIO/A.R. , C.E.S.T.A.T., N. Delhi.

A
20/6/17

F. No. 12-59 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 13/6/17

ID No. 12-59/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

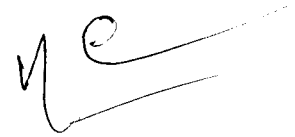
Please refer to RTI application No. DCREVR/2017/9054 dated 12/6/17 of ~~Shri~~/Smt. Joti Thakur under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. DCREVR/2017/9054 dated. 12/6/17 CPIO ID No. 12-59/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 27/06/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

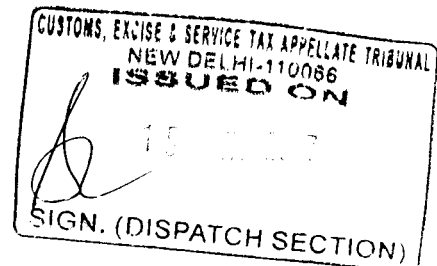
Encl: As above.


(V.P. Pandey)
Central Public Information Officer

Copy to:

1. DR(A)
2. _____
3. _____
4. Ms. Joti Thakur

10 893, Gali Numbardary
Wali, Motia Khan, Near
Sadar Thana, New Delhi
PIN- 110055



3/16
by 14/6/17

Recd
12/6/17

ID - 12-59/2017

RTI MATTER

F. No. R20011/84/2017-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, 08th June, 2017

To

The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application dated 11.04.2017 from Ms. Jyoti Thakur , Delhi received in this office on 29.05.2017. The same is being transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S/Bhowmick)

Under Secretary to the Government of India/CPIO
Tele: 2309 5359

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DOREV/R/2017/90054	Date of Receipt (प्राप्ति की तारीख) :	12/05/2017
Transferred From (से स्थानांतरित):	Department of Economic Affairs on 12/05/2017 With Reference Number : DOEAF/R/2017/50141		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	JYOTI THAKUR	Gender (लिंग) :	Female
Address (पता) :	JYOTI THAKUR, 10893 Gali Numberdar Wali Motia khan, Near Sadar Thana New Delhi, Pin:110055		
State (राज्य) :	Delhi	Country (देश) :	Details not provided
Phone Number (फोन नंबर) :	Details not provided	Mobile Number (मोबाईल नंबर) :	Details not provided
Email-ID (ईमेल-आईडी) :	rti.rti@outlook.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	Graduate
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता) :	Indian
Amount Paid (राशि का भुगतान) :	10) (original recipient)	Mode of Payment (भुगतान का प्रकार) :	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S.Bhomick US(AD.IC)		
Information Sought (जानकारी मांगी):	Information sought from Ministry of Finance.		
Original RTI Text (मूल आरटीआई)	RTI APPLICATION ATTACHED		

Civil etc} in Head Office SPMCIL and its each branch during each of last 05 (Five) years.

6. *Information about the tender/references/Advertisements through which retired officials were engaged as consultants by M/s SPMCIL Head Office New Delhi and its branches since incorporation {2006-2007} to till date?*
7. *Information about the policy of administrative Ministry i.e. Ministry of Finance to engage the retired officials. Provide the information about the remuneration, maximum age limits, experience etc.*
8. *Information about the no. of retired employees hired and expenditure incurred by Department of Expenditure and Department of Economic Affairs of Ministry of Finance during 2014-15 and 2015-16.*
9. *Information about the special case/s under which retired official is hired or paid extra remuneration then the prescribed policy, officials having age of more than 65 years by Ministry of Finance during 2014-15 and 2015-16.*
10. *Information about the no of retired officials engaged, retired officials having age of more than 65 years engaged and total expenditure incurred by each PSU covered under the administrative control of Ministry of Finance during last five years i.e. from 2011-12 to 2015-16.*

I hereby declare and confirm that I am an Indian citizen and as such I am entitled to seek information under RTI Act, 2005. The above information is being sought in public interest and you are requested to furnish the above information within 30 days of receipt of this letter.

*Jyoti Thakur
Address : 10893, Gali: NumberdarWali
Motia khan, Near Sadar Thana
New Delhi – 110055*